FORM A

PUBLIC ANNOUNCEMENT

(*Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency ResolutionProcess for Corporate Persons) Regulations, 2016*)

FOR THE ATTENTION OF THE CREDITORS OF VALUE MOUNT LIXIVIATE PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	VALUE MOUNT LIXIVIATE PRIVATE LIMITED
2	Date of incorporation of corporate debtor	04/01/2024
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4	CIN of corporate debtor	U32119TN2024PTC166543
5	Address of the registered office and principal office (if any) of corporate debtor	M/S VALUE MOUNT LIXIVIATE PRIVATE LIMITED Registered office Address: Plot no S 23 & S 24, Sipcot Industrial complex phase III, Mukundarayapuram, Vellore, Walajapet, Tamil Nadu, India, 632405
6	Insolvency commencement date in respect of corporate debtor	**03/11/2026** **Order uploaded on portal 16.11.2026**
7	Estimated date of closure of insolvency resolution process	02/05/2027
8	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Manish Santosh Buchasia** (PCS IP RV_SFA) Reg No. IBBI/IPA-002/IP-N00487/2017-2018/11449
9	Address and e-mail of the interim resolution professional, as registered with the Board	306, 3rd Floor, " Gala Mart" Nr Sobo Centre, Before Safal Parisar,Above SBI/Union Bank, South Bopal ,Ahmadabad-380058 ,Gujarat E-mail: manishbuchasiacs@gmail.com Mobile no.: 9898055367
10	Address and e-mail to be used for correspondence with the interim resolution professional	306, 3rd Floor, "Gala Mart" Nr Sobo Centre, Before Safal Parisar,Above SBI/Union Bank, South Bopal ,Ahmadabad-380058 ,Gujarat E- mail: vmountibc@gmail.com
11	Last date for submission of claims	**30/11/2026**
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es)	Not applicable, as per information available with Interim Resolution Professional
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VALUE MOUNT LIXIVIATE PRIVATE LIMITED on 03/11/2026. Order uploaded on portal 16.11.2026**

The creditors of **VALUE MOUNT LIXIVIATE PRIVATE LIMITED** are hereby called upon to submit their **claims with proof on or before 30/11/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submitthe claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 17/11/2026
Place: Ahmedabad

Mr. Manish Santosh Buchasia
IRP of Value Mount Lixiviate Private Limited
Reg No: IBBI/IPA-002/IP-N00487/2017-2018/11449
AFA No.: AA2/U449/02/311226/204112
Date of expiry of AFA: 31/12/2026

IN THE HIGH COURT OF JUDICATURE AT MADRAS
(Ordinary Original Civil Jurisdiction)
OA. No. 1003 OF 2025

M/s. Tata Capital Limited,
Represented by its Authorised Signatory …Applicant
Vs
M/s. Katrala Products Private Limited,
Rep. by its Director – Mr.Rajwanth Ben …Respondent
To,
M/s. Katrala Products Private Limited
Rep. by its Director – Mr. Rajwanth Ben
CC. No. 52/3171, 52/3172, Sharon Towers, Opp. Salafi Mazjid, Vyttila Ernakulam, Kerala – 682019
Also at 1B, Lavender Skyline Riverdale Apartments, Petta, Tripunithura, Ernakulam, Kerala – 682301, ...Respondent

Please take notice that in the above OA.NO.1003 OF 2025, pending on the file of the Hon'ble High Court of Judicature at Madras, the Hon'ble Court on 28.10.2026 has ordered notice to the Respondent by way of substituted service for the hearing dated 25.11.2026. Therefore, the Respondent make it convenient to appear before the said court on 25.11.2026 @ 10:30 am either in person or through counsel, failing which the case will be heard and decided in your absence.

M.Arunachalam
M.Nagalakshmi
B. Thomson durai
Counsels for Applicant

"FORM A"
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VALUE MOUNT LIXIVIATE PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	VALUE MOUNT LIXIVIATE PRIVATE LIMITED
2	Date of incorporation of corporate debtor	04.01.2024
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4	CIN of corporate debtor	U32119TN2024PTC166543
5	Address of the registered office and principal office (if any) of corporate debtor	M/S VALUE MOUNT LIXIVIATE PRIVATE LIMITED Registered office Address: Plot no S 23 & S 24, Sipcot Industrial complex phase III, Mukundarayapuram, Vellore, Walajapet, Tamil Nadu, India, 632405
6	Insolvency commencement date in respect of corporate debtor	03.11.2026 Order uploaded on portal 16.11.2026
7	Estimated date of closure of insolvency resolution process	02.05.2027
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manish Santosh Buchasia (PCS IP RV_SFA) Reg No. IBBI/IPA-002/IP-N00487/2017-2018/11449
9	Address and e-mail of the interim resolution professional, as registered with the Board	306, 3rd Floor, "Gala Mart" Nr Sobo Centre, Before Safal Parisar, Above SBI/Union Bank, South Bopal, Ahmadabad-380058, Gujarat E-mail : manishbuchasiacs@gmail.com Mobile no.: 9898055367
10	Address and e-mail to be used for correspondence with the interim resolution professional	306, 3rd Floor, "Gala Mart" Nr Sobo Centre, Before Safal Parisar,Above SBI/Union Bank, South Bopal, Ahmadabad-380058 .Gujarat E- mail: vmountibc@gmail.com
11	Last date for submission of claims	30.11.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es)	Not applicable, as per information available with Interim Resolution Professional
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink : https : //ibbi.gov.in/en/home/downloads Physical Address : Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VALUE MOUNT LIXIVIATE PRIVATE LIMITED on 03.11.2026. Order uploaded on portal 16.11.2026
The creditors of VALUE MOUNT LIXIVIATE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 30.11.2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submitthe claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Manish Santosh Buchasia
IRP of Value Mount Lixiviate Private Limited
Reg No: IBBI/IPA-002/IP-N00487/2017-2018/11449
AFA No.: AA2/U449/02/311226/201112
Date of expiry of AFA: 31/12/2026

Date : 17.11.2026
Place : Ahmedabad

FORM NO. 14
[See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/276/2025 **13-11-2026**

INDUSIND BANK LIMITED
Versus
HYTHRO POWER CORPORATION LIMITED AND ORS

To,
(CD 1) Hythro Power Corporation Limited And Ors.
Also At: Office At: Plot No. 4, District Centre, Janak Puri, New Delhi - 110058
Also At: 106, Vishwadeep Tower, Plot No. 4, District Centre Janak Puri, New Delhi - 110058
Also At: Tecpro House, 78, Sector 34, National Highway, Gurgaon - 122204
Also At: 202-204, IInd Floor, JMD Pacific Square, Sector - 15, Part-II, Gurgaon - 122001.
(CD 2) Shri Amul Gabrani S/o Shri L. D. Gabrani R/o FB-26, Tagore Garden, New Delhi - 110027
Also At: X-28, DLF Phase-II, Gurgaon - 122002
(CD 3) Shri Ajay Kumar Bishnoi S/o Shri K. K. Bishnoi R/o Flat No. 5, Door No. 58, 3rd Main Road, Kasturlbai Nagar, Adyar, Chennai - 600020

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT 2) in **TA/487/2024** an amount of **Rs. 8,43,76,126/- (Rupees Eight Crore Forty Three Lakhs Seventy Six Thousands One Hundred Twenty Six Only)** along with pendentellite and future interest @ 9.75 % Simple Interest Yearly w.e.f. **01/06/2017** till realization & costs of **Rs. 1,50,000/- (Rupees One Lakh Fifty Thousands Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
4. You are hereby ordered to appear before the undersigned **on 30/11/2026 at 10:30 a.m.** for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate /execution proceedings.
(b) All costs, charges & expenses incurred in respect of the service of this notice & warrants and other processes and all other proceedings taken for recovering the amount due.
Given under my hand and the seal of the Tribunal, on this date: **13/11/2026**

Recovery Officer
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)

पंजाब नैशनल बैंक ...भरोसे का प्रतीक ! **punjab national bank** ...the name you can BANK upon !

Asset Recovery Management Branch, PNB Tower, Ground Floor, No.46-49, Royapettah High Road, Royapettah, Chennai - 600 014, email: cs3612@pnb.bank.in

Ref/ARMB/Chennai/2026-27 **Dated: 18-11-2026**

WITHOUT PREJUDICE

To
1. **M/s.MSN EPS Panels**, No.666, 47th Street, 9th Sector, KK Nagar, Chennai - 600078.
2. **Ms.Harshini**, (Partner: M/s.MSN EPS Panels),
3. **Mrs.Mayuri. M**, (Guarantor: M/S.MSN EPS Panels),
4. **Mr.Madhusudhan**, (Partner: M/S.MSN EPS Panels), **All are residing at :** No.T1, 243, Brindavan Apartments, 39th Street, 8th Sector, KK Nagar, Chennai-600078.
5. **M/S.MSN Construction,** Plot No.1197, D.No.167, Mangalanivas, 80th Street, Ashok Nagar , Chennai - 600083.
6. **Mr.Madhusudhan KM,** (Prop: M/S.MSN Construction),
7. **Mrs.Mayuri M**, (Guarantor- M/S.MSN Construction) **Both are residing at :** No.T1, 243, Brindavan Apartments, 39th Street, 8th Sector, KK Nagar, Chennai-600078.

Reg : Vacation of Mortgaged Property: A/C. M/s. MSN EPS PANELS, A/c Number : 06594011000486, 06597021000033, 06597121000063, 06598191000175

It is to inform you that, while exercising the recovery action under SARFAESI Act 2002, As per the CJM Tiruvallur order **Crl.M.P.No. 3494/2026 dated 12.10.2026 Mr. P Baranitharan Advocate commissioner** has taken the possession of the schedule property in the presence of police and VRO and handover the same to authorised officer of our bank on **17.11.2026**

We are also requesting you to take / remove the household materials lying inside the Schedule mentioned property within 10 days from the date of this notice, failing which the Bank shall considered as Scrap Items and disposed accordingly.

Property belongs to Mrs. M. Mayuri, W/o. Mr. Madhu Sudhan:- All that piece and parcel of the land measuring an extent of **381 Sq. mts.** comprised in Old Survey No. 195, (Gramanatham) presently rayathuvari S. No. 490/11, having Patta No. 278, of Jaganathapuram II, (as per revenue records) Irulliputtu (as per registration records) Village together with the building constructed thereon consisting of Ground and First Floor, with a **super built area of 1351 Sq.ft.**, situated at Old Door No.3/421, New Door No.3/5,Poniamman Koil Street, Jaganathapuram II, Ponneri Taluk, Thiruvallur District. **Boundaries** : North by: Plot belonging to Mohana Rangaiya Naidu, South by: Road, East by: Plot belonging to Kannammal, West by : Plot belonging to Thukkaram Naidu, wituated within the Registration District of North Chennai and Sub Registration District of Arani.

For Punjab National Bank
Chief Manager, ARMB, Chennai

ICICI Bank | Regd. Office: ICICI Bank Limited, Landmark, Race Course Circle, Vadodara- 390007
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E), Mumbai- 400051
Branch Office: ICICI Bank Ltd. 4/10, Mythree Tower, Bommanhalli Housr Main Road Karnataka-560068

Annexure 54
Notice for Disclosure of Legal Heirs of Deceased Borrower
PUBLIC NOTICE

Notice is hereby given that Home Loan LBMPM00005691050/ LBMPM00005940368 (Credit facility) was granted to Midhundas K G (Deceased)- Through it's legal heirs, Rajani E, Giridasan K by ICICI Bank Ltd. (The Bank).
We would like to inform you that the demise of Midhundas K G has come to our knowledge during field visits conducted by the Bank officials and by telephonic communications on the registered contact numbers. In this regard, letter dated 16.11.2026 was previously sent to the registered addresses of the Borrowers and the deceased Midhundas K G, for providing information about the Legal Heirs of the deceased Borrower.
Therefore, this Notice is hereby given for sharing details of the Legal Heirs of the deceased Midhundas K G with supporting documents for updating the Bank's records, within 15 days of publication of this Notice.
You may submit the above-mentioned details to Arun VK by visiting ICICI Bank Ltd Plaza Towers Main Road District- Malappuram

Date: November 19, 2026
Place: Malappuram

Sd/-Authorised Officer
For ICICI Bank Ltd.

RACL Geartech Limited
CIN: L34300DL1983PLC016136
Regd. Office: 15th Floor, Eros Corporate Towers, Nehru Place, New Delhi-110019
Phone: 0120-4588500, **Fax No.:** 0120-4588513
E-mail: investor@raclgeartech.com **Website:** www.raclgeartech.com

RAUNAQ GEARS

NOTICE
(For the kind attention of Shareholders of the Company)
Sub: Transfer of Equity Shares of the Company to Investor Education and Protection Fund ('IEPF')

This **NOTICE** is published pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Rule 6 of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and subsequent amendments thereto (the 'IEPF Rules).

The IEPF Rules, inter-alia, contain provisions for transfer of all shares in respect of which dividend has not been paid or claimed by the shareholder for seven consecutive years or more, in the name of Investor Education and Protection Fund and the shares shall be credited to the Demat Account of the IEPF Authority, within 30 days of such shares becoming due to be transferred to the IEPF.

Pursuant to the IEPF Rules, the unclaimed dividend for the financial year 2019-20 will become due for transfer in favour of the IEPF Authority on December **17, 2026** and accordingly, the shares are to be transferred to the IEPF Authority within 30 days i.e. on or before **January 16, 2027.**

Complying with the requirements set out in the IEPF Rules, the Company is also communicating individually to the concerned shareholders whose shares are liable to be transferred to IEPF Authority under the said Rules for taking appropriate action(s).

The Company has uploaded the details of such shareholders and shares due for transfer to IEPF on its website at www.raclgeartech.com. Shareholders are requested to refer to the web-link i.e. **https://www.raclgeartech.com/uploads/prospectus/665ipdctfile_UnpaidDividend-1.pdf** to verify the details of the shares liable to be transferred to the IEPF Authority.

The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to IEPF Authority, may note that the Company would be issuing duplicate share certificate(s) in lieu of the original share certificate(s) held by them for the purpose of transfer of shares to IEPF Authority as per the IEPF Rules and upon such issue, the Company shall inform the depository by way of corporate action to convert the duplicate share certificate(s) into demat form and transfer in favour of IEPF Authority. The original share certificate(s) which stand registered in their name will stand automatically cancelled and be deemed non-negotiable. Concerned shareholders holding shares in demat form may note that the Company shall inform the depository by way of corporate action for transfer of shares in favour of IEPF Authority.

The shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed adequate notice in respect of issue of duplicate share certificate(s) by the Company for the purpose of transfer of shares to IEPF Authority pursuant to the IEPF Rules. **The Shareholders are therefore advised to claim the aforesaid unpaid/unclaimed dividend on or before November 30, 2026.**

In case the Company does not receive any communication from the concerned shareholders within the stipulated time period as mentioned above i.e. **November 30, 2026,** in order to comply the requirements of the said Rules, company shall be transferring the shares to IEPF suspense account, without any further notice. ***Due date for transfer of shares to IEPF is December* 17, 2026, *after which shares whether held in physical form as well as demat form shall be mandatorily transferred to IEPF.*** Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF Authority pursuant to the IEPF Rules.

Shareholders may kindly note that both the dividend and corresponding shares transferred to IEPF Authority including all benefits accruing on such shares, if any, can be claimed back from IEPF Authority by making an application in the Prescribed Form IEPF-5 (web-form) after obtaining Entitlement Letter from the Company. The aforesaid form is required to be filed electronically through the MCA Portal.

Please also note that pursuant to the SEBI Circular No. SEBI/HO/MIRSD/MIRSD_RTAMB/P/CIR/2021/655 dated 03/11/2021; SEBI/HO/MIRSD/MIRSD-PoD-1/P/CIR/2023/37 dated 16/03/2023 (now rescinded due to issuance of Master Circular for Registrars to an Issue and Share Transfer Agents dated February 06, 2026), SEBI/HO/MIRSD/POD-1/P/CIR/2023/181 dated 17/11/2023 and SEBI/HO/MIRSD/POD-1/P/CIR/2024/81 dated 10th June, 2024, shareholders holding shares in physical mode need to update their KYC details (including PAN/contact details/bank details, nomination details, specimen signature) with the Company and effective from 1st April, 2024, payment of dividend will only be made through electronic mode. Thus, you are requested to kindly get updated KYC details including your bank account details etc. with the Company / its RTA.

For any queries on the above matter, Shareholders are requested to contact the Company or M/s. Mas Services Ltd., Registrar and Transfer Agent of the Company at:

Contact details of the Company	Contact details of the Registrar and Transfer Agent
Investor Relations Department Corporate Office: Business Pinnacle Park, B-9, Sector 3, Noida-201301 Uttar Pradesh Phone: 0120-4588500; Fax: 0120-4588513 Email: investor@raclgeartech.com	Mas Services Limited T-34, 2nd Floor, Okhla Industrial Area, Phase – II, New Delhi – 110 020 Phone: 011-26387281-83, 011-41320335 Fax: 011-26387384 Email: investor@masserv.com

The Shareholders may note that shares transferred to IEPF including benefits accruing on such shares, if any, can be claimed back by them from IEPF after following the procedure, detail of which are available on www.iepf.gov.in.

For RACL Geartech Limited
Sd/-
Neha Bahal
Company Secretary & Compliance Officer

Date: November 18, 2026
Place: Noida

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR ATTENTION TO THE SHAREHOLDERS OF

TUSALDAH LIMITED
(FORMERLY KNOWN AS HIGH STREET FILATEX LIMITED)
("TUSALDAH"/ "TARGET COMPANY"/ "TC")
(Corporate Identification No. L10790MH1994PLC474454)
Registered Office: 511, 5th Floor, Corporate Avenue, Wing A, Sonawala Lane, Goregaon East, Mumbai-400063, Maharashtra;
Phone No.: 022- 46652977; **Email id:** info@tusaldah.ltd; **Website:** www.tusaldah.ltd

In compliance with Regulation 3(1) and 3(2) read with regulation 15 of the SEBI (SAST) Regulations.

This corrigendum to the detailed public statement is being issued by Navigant Corporate Advisors Limited, on behalf of Mr. Sandeep Agrawal (Acquirer-1) and Mrs. Anupriya Sandeep Agrawal (Acquirer-2) (Acquirer-1 and Acquirer-2 hereinafter collectively referred to as the "Acquirers") in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") and the SEBI Observation Letter no. HO/49/12/(10)2026-CFD-RAC-DCR1/I/25675/2026 dated November 13, 2026 in respect of Open Offer ("Offer") for the acquisition up to 37,83,000 Equity Shares of ₹ 10/- each representing 26.00% of the expanded equity and voting share capital of the Target Company. The Detailed Public Statement ("DPS") pursuant to the Public Announcement ("PA") made by the Acquirers have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Pratahkal - Marathi Daily (Mumbai edition) on 05th October, 2026.

THE SHAREHOLDERS OF THE TARGET COMPANY ARE REQUESTED TO KINDLY NOTE THAT THE FOLLOWING INFORMATION RELATED TO OFFER:

Update in the schedule of Activities: The original and revised schedule of activities is set forth as below:

Activity	Original Date	Original Day	Revised Date	Revised Day
Public Announcement	25.09.2026	Friday	25.09.2026	Friday
Publication of Detailed Public Statement in newspapers	05.10.2026	Monday	05.10.2026	Monday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	05.10.2026	Monday	05.10.2026	Monday
Last date of filing draft letter of offer with SEBI	12.10.2026	Monday	12.10.2026	Monday
Last date for a Competing offer	27.10.2026	Tuesday	27.10.2026	Tuesday
Receipt of comments from SEBI on draft letter of offer	03.11.2026	Tuesday	13.11.2026	Friday
Identified date*	05.11.2026	Thursday	17.11.2026	Tuesday
Date by which letter of offer be dispatched to the shareholders	13.11.2026	Friday	25.11.2026	Wednesday
Last date for revising the Offer Price	18.11.2026	Wednesday	30.11.2026	Monday
Comments from Committee of Independent Directors of Target Company	18.11.2026	Wednesday	30.11.2026	Monday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	19.11.2026	Thursday	01.12.2026	Tuesday
Date of Opening of the Offer	20.11.2026	Friday	02.12.2026	Wednesday
Date of Closure of the Offer	04.12.2026	Friday	15.12.2026	Tuesday
Post Offer Advertisement	11.12.2026	Friday	22.12.2026	Tuesday
Payment of consideration for the acquired shares	18.12.2026	Friday	30.12.2026	Wednesday
Final report from Merchant Banker	28.12.2026	Monday	06.01.2027	Wednesday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers / Promoters of Target Company and Selling Company) are eligible to participate in the Offer any time before the closure of the Offer.

All other terms and conditions remain unchanged. Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS

Navigant
NAVIGANT CORPORATE ADVISORS LIMITED
804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri (East), Mumbai - 400 059.
Tel No. +91-22- 4120 4837 / 4973 5078
Email id: navigant@navigantcorp.com, **Website:** www.navigantcorp.com
SEBI Registration No: INM000012243
Contact person: Mr. Sarthak Vijlani

Place : Mumbai
Date : November 18, 2026

BAJAJ FINANCE **BAJAJ FINANCE LIMITED**
Registered Office : Bajaj Finance Limited, C/o Bajaj Auto Limited Complex Mumbai Pune Road Akurdi Pune 411035
Branch Add: Bajaj Finance Ltd Kayamkulam Kerala and Bajaj Finance Ltd Alleppy Kerala

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of **Bajaj Finance Limited (BFL),** under the provisions of the Securitisation and Reconstruction of Financials Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec.13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand **by registered post ("Notice")** calling upon the Borrowers/Co-borrowers mentioned here under to repay the amount mentioned in the notice U/s.13(2) of the said Act within a period of **60 days** from the date of receipt of the said notice.
The Borrowers/Mortgagors/Guarantors named below having failed to repay the said amount, notice is hereby given to the Borrowers/ Mortgagors/Guarantors and public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on me under Sec. 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the Bajaj Finance Limited, for the amount mentioned herein below along with interest thereon at contracted rate. **The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.**

No.	Loan Account No./Name of the Borrower(s) Mortgagor(s) Guarantor(s)	Description of Property Schedule of Property	Date of Notice U/s.13(2) and U/s.13(2) Notice Amount and Date of Possession
1	**LAN : P6F4PBD2018678 & P4L8PPZ16336810** **1. Gladis Rani K Joy D/o K M Joy** R/o. Thoppil Pela PO Mavelikkara Kannamangalam Alappuzha, Kerala, 690103, Contact: 8078788629, Email id: gladisranikjoy@gmail.com. **Also At,** R/o. Door No. 4 463 Re. Sy No: 411/21/1, Re Sy Block No 11, Sy No 165 8 A Kannamangalam village, Mavelikara Taluk, Alapuzha District 690103. **2. Ajith T S C/o Sadasivan** R/o. Thoppil Pela PO Mavelikkara Kannamangalam Alappuzha Kerala, 690103 Contact: 8078788629 Email id: gladisranikjoy@gmail.com. **3. Sadasivan T K S/o Vellukrishnankutty,** R/o. Thoppil Pela PO Mavelikara Kannamangalam Alappuzha Kerala,690103, Contact: 8078788629 Email id: gladisranikjoy@gmail.com. Re Sy Block No 11, Sy No 165 8 A Kannamangalam village, Mavelikara Taluk, Alapuzha District 690103 **2. Ajith T S C/o Sadasivan** R/o. Thoppil Pela PO Mavelikkara Kannamangalam Alappuzha Kerala,690103 Contact: 8078788629 Email id: gladisranikjoy@gmail.com. **3. Sadasivan T K S/o Vellukrishnankutty** R/o. Thoppil Pela PO Mavelikara Kannamangalam Alappuzha Kerala,690103, Contact: 8078788629 Email id: gladisranikjoy@gmail.com	All that piece and parcel of Door No. 4 463 Re. Sy No: 411/21/1, Re Sy Block No 11, Sy No 165 8 A Kannamangalam village, Mavelikara Taluk, Allapuzha District 690103 along with proportionate share in common areas (Area adm. 3484.8 Sq Ft.). **Bounded as: East:** Geethalayam Properties; **West:** Properties of Arayathil Vijayakumar; **North:** Pathway; **South:** Kochumadasseril Properties	**19.08.2026** **Rs. 24,96,592.31/-** (Rupees Twenty Four Lakhs Ninety Six Thousand Five Hundred Ninety Two and Thirty One Paisa Only) **17.11.2026**

Date: 18.11.2026, Place: Kerala **For Bajaj Finance Limited, Authorised Officer**

GOVERNMENT OF TAMILNADU
PUBLIC WORKS DEPARTMENT
Buildings (C & M) Circle, Thanjavur-1
Notice inviting e-Tender (Pre Qualification Two cover System–Price Tender item wise rate)
e-Tender Notice No : 20/ SE / Buildings (C & M) /Circle/ Thanjavur/ 2026-2027/ Date:17.11.2026

For and On behalf of the Governor of Tamil Nadu, e-Tender is invited by the Superintending Engineer, PWD., Buildings (C & M) Circle Thanjavur-1 from the eligible Registered Contractors of PWD., for 1 Work.

1. For Details of 1 Work in Cuddalore District ,e-Tender Notice and Tender Pre Qualification Documents Visit https:/tntenders.gov.in
2. Tender documents available at website from 23.11.2026 to 07.12.2026 up to 11.00 AM
3. Last Date and Time for Submission of Tender Documents through on-line 07.12.2026 up to 11.00 AM
4. Date and Time of opening of the e-Tender : 08.12.2026 at 11.00 AM

DIPR/3640/TENDER/2026

Superintending Engineer, PWD, Buildings (C&M) Circle, Thanjavur-1.

CHENNAI MEENAKSHI MULTISPECIALITY HOSPITAL LIMITED
(Formerly known as Devaki Hospital Limited)
CIN : L85110TN1990PLC019545
Regd Office : New No.70, (Old No. 149), Luz Church Road, Mylapore, Chennai - 600 004
Phone No. 044-42938938; Fax: 044 -24993282;
Email: cmmhospitals@gmail.com; Website: www.cmmh.in

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. SEBI/ HO/38/13/11(2)2026-MIRSD-POD/ 1/3750/2026 dated January 30, 2026, the shareholders are hereby informed that a special window has been opened for a period of one year from February 05, 2026 to February 04, 2027, for Transfer and Dematerialisation of physical securities of Chennai Meenakshi Multispeciality Hospital Limited ("Company" or "CMMHL"), which were sold/ purchased prior to April 01, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/ or otherwise.
Shareholders are encouraged to take advantage of this opportunity by furnishing the requisite documents, complete in all respects, as listed in the aforesaid SEBI circular to the CMMHL 's Registrar and Share Transfer Agent ("RTA") ie. Cameo Corporate Services Limited, 'Subramanian Building', No.1, Club House Road, Chennai - 600 002.
Once all the documents are found in order by the RTA, securities so transferred shall be credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.
For further details, shareholders may contact Cameo Corporate Services Limited at +91-44-40020700/742; +91-44-28460390 or email investor@cameoindia.com.

For Chennai Meenakshi Multispeciality Hospital Limited
Sd/-
M.S.Anantha Lakshmi
Company Secretary and Compliance Officer

Date : 19.11.2026
Place : Chennai

JSW Steel Limited
Corporate Identification No. (CIN): L27102MH1994PLC152925
Regd. Office: JSW Centre, Bandra Kurla Complex, Bandra (East), Mumbai 400 051
Tel.: +91-22-4286 1000 • **Fax:** +91-22-4286 3000
Email id: jswsl.investor@jsw.in • **Website:** www.jsw.in

NOTICE OF POSTAL BALLOT/E-VOTING

Members are hereby informed that pursuant to Section 110, 108 and other applicable provisions, if any, of the Companies Act, 2013 (**'the Act'**), Rule 22, 20 of the Companies (Management and Administration) Rules, 2014, (**"the Rules"**) as amended (**the 'Rules'**), the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India (**"SS-2"**), as amended from time to time, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the **'SEBI Listing Regulations'**) read with SEBI Master Circular No. HO/49/14/14(7)2025-CFD-POD2/I/3762/2026 dated January 30, 2026 as amended, guidelines prescribed by the Ministry of Corporate Affairs (**the "MCA"**), Government of India, for holding general meetings / conducting Postal Ballot process through e-voting vide General Circulars Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars, including the latest being General Circular No. 03/2025 dated September 22, 2025, issued by the MCA from time to time (hereinafter collectively referred to as the **"MCA Circulars"**), and any other applicable laws and regulations, the Company has completed dispatch of Postal Ballot Notice dated October 23, 2026 (**"the Notice"**) along with Explanatory Statement on Wednesday, November 18, 2026, only through electronic mode to those members of the Company whose email address was registered with the Company/ Depository Participant(s) as on Friday, November 13, 2026 (**"Cut-off date"**), for seeking approval by postal ballot by electronic means/e-voting process for the following matters:

Item No.	Description of the Resolution	Type
1	Approval for amendments to the 'JSWSL Shri. OP Jindal Samruddhi Plan 2021'	Special
2	Grant of Stock Options to the employees of Indian Subsidiary Companies under the JSWSL Shri. OP Jindal Samruddhi Plan 2021	Special
3	Authorisation to JSW Steel Employees Welfare Trust ("ESOP Trust") for Secondary Market Acquisition of Equity Shares and provision of Money by the Company for purchase of its own shares by the ESOP Trust / Trustees for the Benefit of Employees under the JSWSL Shri. OP Jindal Samruddhi Plan 2021	Special

In accordance with the MCA Circulars for holding general meetings / conducting Postal Ballot process through e-voting, hard copy of the Postal Ballot Notice along with postal ballot forms and prepaid business reply envelope will not be sent to the members. The communication of the assent or dissent of the Members would take place through remote e-voting system only.
The Voting Rights of the members (through remote e-voting) shall be reckoned with respect to the Equity shares held by them on Friday, November 13, 2026 (end of day) being the 'cut-off-date' fixed for this purpose. Any member who is not a member on 'cut-off-date' should treat this notice as for information purpose only.
In compliance with the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 and the Companies (Management and Administration) Rules, 2014, as amended, Members have been provided with the facility to cast their vote electronically through the e-voting services provided by KFIN on all resolutions set forth in the Notice.
The e-voting portal is open for voting from Thursday, November 19, 2026 (9:00 a.m. IST) to Friday, December 18, 2026 (5:00 p.m. IST) (both days inclusive). During this period, Members of the Company, holding shares either in physical form or in dematerialised form, as on Friday, November 13, 2026, may cast their vote electronically. The e-voting module shall be disabled by KFIN for e-voting thereafter.
The Notice of the Postal Ballot can be downloaded from the Company's website viz; www.jsw.in, websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and of KFin Technologies Limited ("KFin"), Registrar and Share Transfer Agent of the Company at https://evoting.kfintech.com.
The Board has appointed Mr. Nilesh Shah, Practicing Company Secretary, (Membership No. FCS 4554/CP.2631) as the Scrutiniser to conduct the Postal Ballot /E-voting process in a fair and transparent manner.
Members holding shares in physical mode and whose email address is not registered with the Company/RTA, may register the same by completing their KYC in terms of SEBI Master Circular No.HO/38/13/(4)2026-MIRSD-POD/I/4298/2026 dated February 6, 2026. Members may download KYC forms by clicking the following link:https://www.jswsteel.in/investors/downloads. Members whose shares are in demat mode may approach their depository participant for updating their email address/other details.
The results of the e-voting will be declared by placing the same along with the Scrutiniser's Report on the Company's website viz; www.jsw.in, as well as on the websites of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and of KFin at https://evoting.kfintech.com on or before Tuesday, December 22, 2026.
In case you have any queries or issues regarding e-voting, you may refer to Frequently Asked Questions (FAQs) and e-voting manual available https://evoting.kfintech.com under help section or write an email at einward.ris@kfintech.com or Contact Mr. Ramdas G., Senior Manager at KFin Technologies Limited, Unit – JSW Steel Limited, at Selenium Tower B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or email at einward.ris@kfintech.com or on the Toll Free Number - 1800 309 4001 during working hours on all working days.

for JSW Steel Limited
Sd/-
Manoj Prasad Singh
Company Secretary
(in the interim capacity)

Place: Mumbai
Date : November 18, 2026

மேகதாதுவில் அணை கட்ட கர்நாடக அரசுக்கு அனுமதி வழங்கக்கூடாது

மத்திய அமைச்சரிடம் நேரில் தமிழக அமைச்சர்கள் வலியுறுத்தல்

புதுடெல்லி, நவ.19–

மேகதாதுவில் அணை கட்ட கர்நாடக அரசுக்கு அனுமதி வழங்கக்கூடாது என மத்திய அமைச்சரிடம் தமிழக அமைச்சர்கள் நேரில் வலியுறுத்தி கடிதம் வழங்கினர்.

முதலமைச்சரின் அறிவுறுத்தலின்படி நேற்று புதுடெல்லியில் ஒன்றிய ஜல் சக்தி துறை அமைச்சர் சி.ஆர். பாட்டீலை, நீர்வளத்துறை அமைச்சர் நா. ஆனந்த், பொதுப்பணிகள் துறை அமைச்சர் ஆதவ் அர்ஜுனா, பள்ளிக்கல்வி துறை அமைச்சர் ராஜ்மோகன் ஆகியோர் சந்தித்து மேகதாது திட்டத்திற்கு எதிரான கருத்துகளை வலியுறுத்தும் வகையில் கோரிக்கைகள் அடங்கிய கடிதத்தை வழங்கினார்கள்.



காவிரி ஆற்றின் குறுக்கே கர்நாடக அரசு முன்மொழிந்துள்ள மேகதாது அணைத் திட்டம், காவிரி நடுவர்மன்றத்தின் 5.2.2007 தேதியிட்ட இறுதி தீர்ப்புக்கும், உச்சநீதிமன்றத்தின் 16.2.2018 தேதியிட்ட தீர்ப்புக்கும் முரணானது. மேலும், இத்திட்டம் செயல்படுத்தப்பட்டால் தமிழ்நாடு விவசாயிகளின் வாழ்வாதாரம் கடுமையாக பாதிக்கப்படும்.

மேகதாது திட்டத்தை செயல்படுத்த கர்நாடக அரசு தொடர்ந்து முயற்சித்து வரும் நிலையில், தமிழ்நாடு அரசு பல்வேறு சட்டரீதியான மற்றும் நிர்வாக ரீதியான நடவடிக்கைகளை மேற்கொண்டுவருகிறது.

இதன் ஒரு பகுதியாக, 27.5.2026 அன்று தேசிய பசுமைத் தீர்ப்பாயத்தில் தமிழ்நாடு அரசு வழக்கு தொடர்ந்துள்ளது. மேலும், மேகதாது திட்டத்திற்கு எந்தவிதமான அனுமதியும் வழங்கக்கூடாது என தமிழ்நாடு முதலமைச்சர், பிரதமரிடம் நேரிலும், கடிதங்கள் வாயிலாகவும் தொடர்ந்து வலியுறுத்தியுள்ளார்.

19.6.2026 அன்று தமிழ்நாடு சட்டமன்றத்தில் மேகதாது திட்டத்திற்கு ஒன்றிய அரசு எந்தவித அனுமதியும் வழங்கக் கூடாது என ஒருமனதாக தீர்மானம் நிறைவேற்றப்பட்டது. மேலும், ஒன்றிய அரசின் ஜல் சக்தி அமைச்சகம் 2025 டிசம்பரில் வெளியிட்ட காவிரி நீர்ப்பாசன திட்டங்களுக்கான வழிகாட்டுதல் களை எதிர்த்து தமிழ்நாடு அரசு உச்சநீதிமன்றத்தில் 3.8.2026 அன்று ரிட் மனுவையும் தாக்கல் செய்துள்ளது.

காவிரி ஆற்றின் குறுக்கே புதிய அணை அல்லது நீரை திசைதிருப்பும் திட்டங்களை செயல்படுத்த காவிரி படுகையில் உள்ள அனைத்து மாநிலங்களின் உரிய சட்டப்பூர்வ ஒப்புதலும் அவசியம் என்பதை தமிழ்நாடு அரசு தொடர்ந்து வலியுறுத்தி வருகிறது.

இந்நிலையில், கர்நாடக அரசு மேகதாது திட்டத்திற்கான விரிவான திட்ட அறிக்கையை ஒன்றிய அரசின் ஒப்புதலுக்காக முன்னெடுத்து செல்ல முயற்சித்து வருவது கவலைக்குரியதாகும்.

எனவே, முதலமைச்சரின் அறிவுறுத்தலின்படி, ஒன்றிய அமைச்சர் சி.ஆர்.பாட்டீலை தமிழக அமைச்சர்கள் நேரில் சந்தித்து, மேகதாது திட்டத்திற்கு எதிரான கருத்துகளை வலியுறுத்தும் வகையில் கடிதம் வழங்கியுள்ளார்ள்.

அக்கடிதத்திலுள்ள முக்கிய குறிப்புகள் வருமாறு:–

1. கூட்டாட்சி தத்துவத்தையும், மாநிலங்களின் உரிமைகளையும் பாதுகாக்கும் வகையில், காவிரி ஆற்றின் குறுக்கே மேகதாது அணை கட்டுவதற்கான கர்நாடக அரசின் விரிவான திட்ட அறிக்கையை ஒன்றிய ஜல் சக்தி அமைச்சகமும், மத்திய நீர் ஆணையமும் பரிசீலனைக்கு எடுத்துக்கொள்ளக் கூடாது.

2. காவிரி ஆறு மற்றும் அதன் துணை ஆறுகளில் புதிய நீர்த்தேக்கங்கள் அமைத்தல் அல்லது நீரைத் திசைதிருப்புதல் உள்ளிட்ட எந்தவொரு புதிய திட்டத்தையும், காவிரி படுகையில் உள்ள அனைத்து மாநிலங்களின் சட்டப்பூர்வ ஒப்புதல் மற்றும் இசைவு இல்லாமல் கர்நாடக அரசு மேற்கொள்ளக் கூடாது என அறிவுறுத்த வேண்டும்.

3. மாநிலங்களுக்கு இடையிலான நதிநீர் உரிமைகள் மற்றும் கூட்டாட்சி நடைமுறைகளை பாதுகாக்கும் வகையில், உரிய சட்ட விதிமுறைகளை பின்பற்ற வேண்டும்.

மேற்கண்ட கோரிக்கைகளை வலியுறுத்தி, இது தொடர்பாக உரிய நடவடிக்கை எடுக்கும் வகையில் மத்திய நீர் ஆணையத்தின் சம்பந்தப்பட்ட அதிகாரிகளுக்கு அறிவுறுத்தல் வழங்குமாறு ஒன்றிய அமைச்சரிடம் அமைச்சர்கள் கேட்டுக்கொண்டார்கள்.

இந்நிகழ்வில் நீர்வளத்துறை அரசு செயலாளர் பிரசாந்த் வடநெரே, காவிரி தொழில்நுட்பக் குழுத் தலைவர் சுப்பிரமணியன் மற்றும் அரசு உயர் அலுவலர்கள் உடன் இருந்தனர்.



மத்திய அரசின் வீட்டுவசதி மற்றும் நகர்ப்புற விவகாரங்கள் அமைச்சகத்தால் 'சிறந்த மோட்டார் அல்லாத போக்குவரத்து அமைப்பை கொண்ட நகரம்' என்ற பிரிவின் கீழ் சென்னை மாநகராட்சிக்கு வழங்கப்பட்ட விருதை, நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் துறை கூடுதல் தலைமைச் செயலாளர் ககன்தீப் சிங் பேடி, பெருநகர சென்னை மாநகராட்சி கமிஷனர் சமீரன், இணை கமிஷனர் (பணிகள்) சரவணன் ஆகியோர் முதலமைச்சர் விஜய்யிடம் காண்பித்து வாழ்த்து பெற்றனர்.

'வருகையில்லா ஆவணப் பதிவு' முறையில் 3 லட்சம் ஆவணங்கள் பதிவு: தமிழக அரசு தகவல்

சென்னை, நவ.19–

நேரடி வருகையில்லா ஆவணப்பதிவு முறையில் 3 மாதங்களில், 3 லட்சம் ஆவணங்கள் பதிவு செய்யப்பட்டுள்ளன.

பொதுமக்கள் சார்பதிவாளர் அலுவலகங்களுக்கு நேரில் செல்லாமல் எங்கிருந்தும் எப்போது வேண்டுமானாலும் இணைய வழியில் மட்டுமே தங்களது ஆவணங்களை தாக்கல் செய்யும் "வருகையில்லா ஆவணப் பதிவு" என்ற நடைமுறை, கடந்த ஆகஸ்டு மாதம் 17–ந் தேதி முதலமைச்சர் விஜய்யால் கட்டாயமாக்கப்பட்டது.

முதற்கட்டமாக மனைப்பிரிவில் முதல் விற்பனை மற்றும் அடுக்குமாடி குடியிருப்பில் முதல் விற்பனை ஆகிய இரண்டு ஆவணங்களுக்கு இத்திட்டம் கட்டாயமாக்கப்பட்டது. பொதுமக்கள், கட்டுமான நிறுவனங்கள் மற்றும் நிலவிற்பனையாளர்களிடம் பெரும் வரவேற்பைப் பெற்றதைத் தொடர்ந்து, செப்டம்பர் 15–ந் தேதி முதல் வங்கிகள் மற்றும் நிதி நிறுவனங்கள் சார்ந்த உரிமை ஆவணங்கள் ஒப்படைப்பு மற்றும் ரசீது ஆவணங்களுக்கும் இது கட்டாயமாக்கப்பட்டது.

முழுமையான சட்டப்பாதுகாப்புடன் கூடிய இத்திட்டத்தின் மூலம், பொதுமக்கள் காத்திருப்பின்றி விடுமுறை நாட்கள், சுப முகூர்த்த நேரம் அல்லது அலுவலக வேலை முடிந்த பிறகும் தங்களுக்கு வசதியான நேரத்தில் ஆவணங்களைச் சமர்ப்பிக்க முடியும்.

மேலும், ஆவணம் சமர்ப்பிக்கும் முன்னரே பொதுமக்கள் நேரடியாக இணையவழியில் பணம் செலுத்தவும், விற்பனை மற்றும் வங்கிக்கடன் ஆவணங்களை ஒருங்கிணைத்துச் சமர்ப்பிக்கவும், சமர்ப்பிக்கும் வரை ஆவணங்களில் திருத்தங்கள் மேற்கொள்ளவும் வசதி ஏற்படுத்தப்பட்டுள்ளது.

இத்திட்டம் கட்டாயமாக்கப்பட்ட ஆகஸ்டு 17–ந் தேதி முதல் கடந்த 17–ந் தேதி வரையிலான 90 நாட்களில் 3,03,705 ஆவ ணங்கள் பதிவு செய்யப்பட்டு, அரசுக்கு ரூ.1,357.85 கோடி வருவாய் ஈட்டப்பட்டுள்ளது. இதனால் ஏறக்குறைய 15 லட்சம் பொதுமக்களின் கால விரயமும் தேவையற்ற செலவும் குறைக்கப்பட்டுள்ளது. அதேபோன்று, விடுதலை, தான செட்டில் மெண்ட், பாகப்பிரிவினை மற்றும் தான செட்டில்மெண்ட் ரத்து உள்ளிட்ட குடும்ப ஏற்பாடு ஆவணங்களுக்கான காகித மில்லா பதிவு முறையில், செப்டம்பர் 15 முதல் 17–ந் தேதி வரை 19,850 ஆவணங்கள் பதிவு செய்யப்பட்டுள்ளன.

இதுதவிர, பொதுமக்கள் தாங்கள் பதிவு செய்ய விரும்பும் ஆவணத்தைத் தாங்களே உருவாக்கும் வசதியும் அறிமுகப்ப டுத்தப்பட்டுள்ளது. இந்த திட்டங்களின் வெற்றியை தொடர்ந்து, படிப்படியாகப் பிற ஆவணங்களுக்கும் இம்முறை விரிவுப டுத்தப்பட உள்ளது. பொதுமக்கள், கட்டுமான நிறுவனங்கள் மற்றும் வங்கிகள் அளிக்கும் ஆலோசனைகள், பின்னூட்டங்களின் அடிப்படையில் மென்பொருளில் தொடர்ந்து மாற்றங் கள் மேற்கொள்ளப்பட்டு வருகின்றன. முதலமைச்சரின் இலக்கான எங்கிருந்தும் பதிவு. லஞ்சமற்ற பதிவு என்பதைச் சாத்தியமாக்கப் பதிவுத்துறை தொடர்ந்து முயற்சிகளை மேற்கொண்டு, பதிவு நடைமுறைகள் மென்மேலும் எளிமையாக்கப்படும்.

இந்த தகவலை தமிழக அரசு தெரிவித்துள்ளது.

விழுப்புரம் ரெயில் நிலைய மேம்பாட்டுப் பணி: திருச்சி கோட்ட மேலாளர் ஆய்வு

விழுப்புரம், நவ.19–

விழுப்புரம் ரெயில் நிலையத்தில் அம்ரித் பாரத் திட்ட மேம்பாட்டு பணிகளை விரைந்து முடிக்க வேண்டும் என்று அதிகாரிகளிடம் திருச்சி கோட்ட ரெயில்வே மேலாளர் பாலசந்திரன் அறிவுறுத்தினார்.



திருச்சி கோட்ட ரெயில்வே மேலாளர் பாலசந்திரன் சிறப்பு ரெயில் மூலம் விழுப்புரம் ரயில் நிலையத்திற்கு வருகை தந்தார். அவர், ரெயில் நிலையத்தில் உள்ள நடைமேடைகளில் பயணிகளுக்கு தேவையான குடிநீர், கழிவறை உள்ளிட்ட அடிப்படை வசதிகள் செய்து கொடுக்கப்பட்டுள்ளதா என்று பார்வையிட்டு ஆய்வு மேற்கொண்டார். அப்போது பயணிகளின் அடிப்படை வசதி கவனமுடன் செய்யவைகளுடன் ரெயில் நிலையத்தை சுகாதாரமாக வைத்திருக்குமாறு அதிகாரிகளுக்கு அறிவுறுத்தினார்.

பின்னர், ரூ.25.5 கோடி மதிப்பில் அம்ரித் பாரத் திட்டத்தின் கீழ் ரெயில் நிலையத்தில் நடந்து வரும் மேம்பாட்டு பணிகளை பார்வையிட்ட அவர், பணிகளின் தற்போதைய முன்னேற்ற நிலை குறித்த விவரங்களை அதிகாரிகளிடம் கேட்டறிந்தார். அப்போது அம்ரித் பாரத் திட்டத்தின் கீழ் நடைபெற்று வரும் மேம்பாட்டு பணிகளை துரிதப்படுத்திய அவர், எஞ்சியுள்ள கூடுதல் நடைமேடை அமைக்கும் பணி, நடை மேம்பாலம் அமைக்கும் பணி உள்ளிட்ட அனைத்து பணிகளையும் விரைந்து முடித்து பயன்பாட்டுக்கு கொண்டு வரும்படி அதிகாரிகளுக்கு உத்தரவிட்டார்.

தொடர்ந்து, ரெயில் நிலைய வளாகத்தில் குளிர்சாதன வசதி உள்ளிட்ட நவீன வசதிகளுடன் கட்டப்பட்ட பயணிகள் காத்திருப்பு அறையை நல்ல முறையில் பராமரிக்கும்படி அதிகாரிகளுக்கு அவர் அறிவுறுத்தினார். இந்த ஆய்வின்போது முதுநிலை இயக்கவியல் மேலாளர் ரமேஷ்பாபு, முதுநிலை பாதுகாப்பு அதிகாரி மகேஷ்குமார், விழுப்புரம் ரெயில் நிலைய மேலாளர் சக்ராம் மாண்டி உள்ளிட்ட ரெயில்வே அதிகாரிகள் பலர் உடனிருந்தனர்.

இந்து சட்டத்தின் படியான தத்தெடுப்புக்கு சிறார் நீதிச் சட்ட விதிகள் பொருந்தாது

தெலங்கானா ஐகோர்ட் தீர்ப்பு

ஐதராபாத், நவ.19–

இந்து தத்துஎடுப்பு மற்றும் பராமரிப்புச் சட்டத்தின் *(HAMA)* கீழ் சட்டப்பூர்வமாக மேற்கொள்ளப்படும் தத்தெடுப்புகள், சிறார் நீதிச் சட்டம் *(Juvenile Justice Act)* மற்றும் மத்திய தத்து எடுப்பு வள மைய *(CARA)* விதிகளின் வரம்பிற்குள் வராது எனத் தெலங்கானா உயர் நீதிமன்றம் மீண்டும் தெளிவுபடுத்தியுள்ளது.

மேலும், பெண் குழந்தைத் தத்தெடுப்பது தொடர்பான மனு மீது உரிய நடைமுறைகளைப் பின்பற்றி பரிசீலனை செய்யுமாறு சம்பந்தப்பட்ட பதிவுத் துறை அதிகாரிகளுக்கு நீதிமன்றம் உத்தரவிட்டுள்ளது.

தெலங்கானா உயர் நீதிமன்ற நீதிபதி சுரேபள்ளி நந்தா அடங்கிய ஒற்றை நீதிபதி அமர்வு இந்த வழக்கை விசாரித்து உத்தரவு பிறப்பித்துள்ளது.

திருமணத்திற்குப் பல ஆண்டுகளாகக் குழந்தை இல்லாமல் இருந்த தம்பதியினர், இயற்கையான பெற்றோரின் முழுச் சம்மதத்துடனும், எத்தகைய பணப் பலன்களும் இன்றியும் ஒரு மாதக் குழந்தை ஒன்றைச் சட்டப்பூர்வமான தத்தெடுப்பு ஒப்பந்தம் மூலம் தத்தெடுத்துள்ளனர். அக்டோபர் 2026 இல் கோயில் ஒன்றில் வைத்துத் தத்தெடுப்புச் சடங்கு நடத்தப்பட்டு, கோயில் நிர்வாகம் சார்பில் சான்றிதழும் வழங்கப்பட்டுள்ளது.

இதனைத் தொடர்ந்து, தத்தெடுப்பு ஆவணங்களைப் பதிவு செய்வதற்காகச் சூர்யாபேட்டை மாவட்டப் பதிவாளர் மற்றும் சார்பதிவாளரிடம் மனு தாக்கல் செய்யப்பட்டுள்ளது. ஆனால், மாவட்டக் குழந்தைகள் பாதுகாப்பு அதிகாரி குழந்தையைக் குழந்தைகள் காப்பகத்தில் ஒப்படைக்குமாறு மிரட்டல் விடுத்ததாகக் கூறப்படுவதை எதிர்த்து, சம்பந்தப்பட்ட தந்தை உயர் நீதிமன்றத்தில் மனு தாக்கல் செய்தார்.

உயர் நீதிமன்றத்தின் தீர்ப்பு:

வழக்கை விசாரித்த உயர் நீதிமன்றம், சிறார் நீதிச் சட்டம், 2015 இன் பிரிவுகள் மற்றும் உச்ச நீதிமன்றம் மற்றும் டெல்லி உயர் நீதிமன்றத்தின் முந்தைய தீர்ப்புகளைச் சுட்டிக்காட்டியது. இந்து தத்தெடுப்பு மற்றும் பராமரிப்புச் சட்டத்தின் *(HAMA)* கீழ் தத்தெடுக்கப்படும் குழந்தைகள் 'ஒப்படைக்கப்பட்ட குழந்தைகள்' *(Surrendered child)* என்ற வகைக்குள் வர மாட்டார்கள் என்றும், எனவே அத்தகைய தத்தெடுப்புகளுக்குச் சிறார் நீதிச் சட்டம் மற்றும் காரா (CARA) விதிகள் பொருந்தாது என்றும் நீதிமன்றம் தெளிவுபடுத்தியது.

இதையடுத்து, மனுதாரர் தத்தெடுப்பு ஒப்பந்த நகலுடன் உரிய புதிய பிரதிநிதித்துவ மனுவைச் சூர்யாபேட்டை சார்பதிவாளர் அலுவலகத்தில் *(SRO Suryapet)* ஒரு வாரத்திற்குள் தாக்கல் செய்ய வேண்டும் என்றும், அந்த மனுவைப் பெற்ற அதிகாரிகள் அனைத்துத் தரப்பினரையும் விசாரித்து மூன்று வாரங்களுக்குள் தகுந்த உத்தரவு பிறப்பிக்க வேண்டும் என்றும் உத்தரவிட்டு நீதிமன்றம் வழக்கை முடித்து வைத்தது.

ஓரியண்டல் ஹோட்டல்ஸ் லிமிடெட்

CIN : L55101TN1970PLC005897

பதிவு அலுவலகம் : "தாஜ் கோரமண்டல்", 37, மகாத்மா காந்தி சாலை, சென்னை 600034.

தொலைபேசி எண் : 044- 66172828. மின்னஞ்சல் : ohlshares.mad@tajhotels.com இணையதளம் : www.orientalhotels.co.in

பங்குதாரர்களுக்கான நான்காவது அறிவிப்பு : காகித வடிவிலான பங்கு பத்திரங்கள் மாற்றம் மற்றும் டிமெட்டீரியலைசேஷன் செய்வதற்கான சிறப்பு சாளரம்

ஜனவரி 30, 2026 தேதியிட்ட செபி (SEBI) சுற்றறிக்கை எண். HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026–ன்படி, 01 ஏப்ரல், 2019க்கு முன்னர் விற்கப்பட்ட / வாங்கப்பட்ட காகித வடிவிலான பத்திரங்களின் பரிமாற்றம் மற்றும் டிமெட்டீரியலைசேஷன் ("டிமேட்") செய்வதற்கும் **05 பிப்ரவரி, 2026 முதல் 04 பிப்ரவரி, 2027 வரை** ஒரு வருட காலத்திற்கு ஒரு **சிறப்பு சாளரம்** திறக்கப்பட்டுள்ளது என்று அனைத்து பங்குதாரர்களுக்கும் இதன் மூலம் தெரிவிக்கப்படுகிறது. ஆவணங்களில் / செயல்முறையில் உள்ள குறைபாடுகள் அல்லது வேறு பிற காரணங்களால், முன்னர் சமர்ப்பிக்கப்பட்டு நிராகரிக்கப்பட்ட / திருப்பி அனுப்பப்பட்ட / பரிசீலிக்கப்படாத பங்கு மற்ற கோரிக்கைகளுக்கும் இந்த சிறப்பு சாளர வசதி கிடைக்கும். மேற்கூறிய சுற்றறிக்கையில் வரையறுக்கப்பட்ட பொருந்தக்கூடிய தன்மையின் கீழ் அனுமதிக்கப்பட்ட நிகழ்வுகளுக்கு சாளரம் கிடைக்கிறது.

இந்த சாளரத்தின் காலத்தில், இவ்வாறு மாற்றப்படும் பங்குகள் டிமேட் வடிவத்தில் மட்டுமே வரவு வைக்கப்படும் மற்றும் பரிமாற்றம் பதிவு செய்யப்பட்ட தேதியிலிருந்து ஒரு வருட காலத்திற்கு லாக்–இன்னில் (Lock-in) இருக்கும். அந்த லாக்–இன் காலத்தில் அத்தகைய பங்குகளை மாற்றவோ, உரிமைக்கோரல் செய்யவோ அல்லது அடகு வைக்கவோ முடியாது. மேலும், முதலீட்டாளர் கல்வி மற்றும் பாதுகாப்பு நிதியத்திற்கு (IEPF) மாற்றப்பட்ட பங்குகள் இந்த சாளரத்தின் கீழ் பரிசீலனைக்கு எடுத்துக் கொள்ளப்பட மாட்டாது.

தகுதியுள்ள பங்குதாரர்கள், சுற்றறிக்கையில் குறிப்பிடப்பட்டுள்ள தேவையான ஆவணங்களுடன் தங்கள் கோரிக்கையை நிறுவனம் மற்றும் / பதிவாளர் மற்றும் பங்கு பரிமாற்ற முகவரான (RTA) M/s. இண்டகிரேட்டட் ரிஜிஸ்ட்ரி மேனேஜ்மெண்ட் பிரைவேட் லிமிடெட் நிறுவனத்திடம் பங்குதாரர்கள் சமர்பித்து, இந்த வாய்ப்பைப் பயன்படுத்திக் கொள்ள கேட்டுக் கொள்ளப்படுகிறார்கள்.

இது தொடர்பாக ஏதேனும் கேள்விகள் அல்லது சந்தேகங்கள் இருந்தால், பங்குதாரர்கள் Einward@integratedindia.in என்ற மின்னஞ்சல் முகவரியில் RTA–க்கு அல்லது ohlshares.mad@tajhotels.com என்ற மின்னஞ்சல் முகவரியில் நிறுவனத்திற்கு கோரிக்கையை அனுப்புமாறு கேட்டுக் கொள்ளப்படுகிறார்கள்.

மேற்கூறிய செபி (SEBI) சுற்றறிக்கை நிறுவனத்தின் இணையதளமான https://orientalhotels.co.in/investors/investor-support/–ல் பதிவேற்றம் செய்யப்படும்.

ஓரியண்டல் ஹோட்டல்ஸ் லிமிடெட்டிற்காக
எஸ் அகிலா
நிறுவனத்தின் செயலாளர் (A15861)

இடம் : சென்னை
தேதி : 18.11.2026

பெயர் மாற்றம்

நான், **MOHMED IBRAHIM. M,** த/பெ: MOHAMMED ISMAIL, பிறந்த தேதி: 09-10-1990, வசிக்கும் முகவரி: எண்: 1/151, ஹாஜியார் தெரு, முட்டுக்காடு செங்கல்பட்டு மாவட்டம்-603112 என்ற முகவரியில் வசிக்கும் நான் இனி **Mohammed Ibrahim** என அழைக்கப்படுவேன்.

(பழைய பெயர் - MOHMED IBRAHIM. M)

பெயர் மாற்றம்

நான், **GEETHAPRIYA RAMAKRISHNAN**
த/பெ Ramakrishnan
க/பெ Uvaraja Durairaj
பிறந்த தேதி: 07.12.1986
வசிப்பிடம் பிளாட் எண். A-402, A-பிளாக், 4வது தளம், காசாகிராண்ட் தி அட்ரஸ், ஈஸ்வரன் தெரு, காரப்பாக்கம், சென்னை - 600097.
இனி முதற்கொண்டு **GEETHAPRIYA UVARAJA** என்று அழைக்கப்படுவேன்.

GEETHAPRIYA RAMAKRISHNAN

படிவம் A

பொது அறிவிப்பு

(நொடித்தல் மற்றும் இந்திய திவால் வாரிய (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்மான நடைமுறை) விதிமுறைகள் 2016–ன், விதி 6 – ன் கீழ்)

வேல்யூ மவுண்ட் லிக்விடேட் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்களின் கவனத்திற்கு

	தொடர்புடைய விவரங்கள்	
1.	கார்ப்பரேட் கடனாளர் பெயர்	வேல்யூ மவுண்ட் லிக்விடேட் பிரைவேட் லிமிடெட்
2.	கார்ப்பரேட் கடனாளர் நிறுவனம் துவக்கத் தேதி	04.01.2024
3.	எந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு	நிறுவனங்களின் பதிவாளர், சென்னை
4.	கார்ப்பரேட் கடனாளரின் நிறுவன அடையாள எண்.	U32119TN2024PTC166543
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)	நிறுவனம்: வேல்யூ மவுண்ட் லிக்விடேட் பிரைவேட் லிமிடெட் பதிவு அலுவலக முகவரி: மனை எண் S 23 & S 24, சிப்காட் (SIPCOT) தொழிற்பேட்டை வளாகம் பேஸ் III, முகுந்தராயபுரம், வேலூர், வாலாஜாப்பேட்டை, தமிழ்நாடு, இந்தியா, 632405
6.	கார்ப்பரேட் கடனாளரின் திவால் நிலை துவங்கப்பட்ட தேதி	03.11.2026 இணையதளத்தில் (போர்ட்டலில்) உத்தரவு பதிவேற்றப்பட்ட தேதி: 16.11.2026
7.	திவால் தீர்மான நடைமுறை மூடும் உத்தேச தேதி	02.05.2027
8.	இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்.	திரு. மனிஷ் சந்தோஷ் புச்சாசியா (PCS IP RV_SFA) பதிவு எண்: IBBI/IPA–002/IP–N00487/2017–2018/11449
9.	குழுவில் பதிவு செய்துள்ளபடி இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	306, 3வது தளம், "காலா மார்ட்", சோபோ சென்டர் அருகில், சஃபல் பரிசார் முன்பு, எஸ்பிஐ/யூனியன் வங்கி மேல் தளம், சவுத் போபால், அகமதாபாத் – 380058, குஜராத் மின்னஞ்சல்: manishbuchasiacs@gmail.com அலைபேசி எண்: 9898055367
10.	இடைக்காலத் தீர்மான நிபுணருடன் கடிதப் பரிமாற்றத்திற்குப் பயன்படுத்த வேண்டிய முகவரி மற்றும் மின்னஞ்சல்	306, 3வது தளம், "காலா மார்ட்" (Gala Mart), சோபோ சென்டர் அருகில், சஃபல் பரிசார் முன்பு, எஸ்பிஐ/யூனியன் வங்கி மேல் தளம், சவுத் போபால், அகமதாபாத் – 380058, குஜராத் மின்னஞ்சல்: vmountibc@gmail.com
11.	கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி	30.11.2026
12.	பிரிவு 21–ன் உட்பிரிவு (6A)–ன் கூறு (b)–ன் கீழ், இடைக்காலத் தீர்மான நிபுணரால் உறுதி செய்யப்பட்ட கடன் வழங்கியவர்களின் வகைகள் (ஏதேனும் இருந்தால்)	இடைக்காலத் தீர்மான நிபுணரிடம் உள்ள தகவல்களின்படி, இது பொருந்தாது
13.	வகையின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர் (ஒவ்வொரு வகையிலும் 3 பெயர்கள்)	பொருந்தாது
14.	a) தொடர்புடைய படிவங்கள் மற்றும் b) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும்	இணைய இணைப்பு: https://ibbi.gov.in/en/home/downloads நேரடி முகவரி: பொருந்தாது

வேல்யூ மவுண்ட் லிக்விடேட் பிரைவேட் லிமிடெட்டின் கார்ப்பரேட் நொடித்தல் தீர்மான நடைமுறையை 03.11.2026 அன்று தொடங்குவதற்கு தேசிய நிறுவன சட்ட தீர்ப்பாயம் உத்தரவிட்டுள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது. உத்தரவு இணையதளத்தில் (போர்ட்டலில்) பதிவேற்றப்பட்ட தேதி: 16.11.2026.

வேல்யூ மவுண்ட் லிக்விடேட் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்கள், தங்களது கோரிக்கைகளை உரிய ஆதாரங்களுடன் 30.11.2026 அன்றோ அல்லது அதற்கு முன்னதாகவோ, வரிசை எண் 10–க்கு எதிரே குறிப்பிடப்பட்டுள்ள முகவரியில் உள்ள இடைக்காலத் தீர்மான நிபுணரிடம் சமர்ப்பிக்குமாறு இதன் மூலம் கேட்டுக்கொள்ளப்படுகிறார்கள்.

நிதி சார்ந்த கடன் வழங்கியவர்கள் தங்களது கோரிக்கைகளை ஆதாரங்களுடன் மின்னணு முறையில் மட்டுமே சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து கடன் வழங்கியவர்களும் தங்களது கோரிக்கைகளை ஆதாரங்களுடன் நேரிலோ, தபால் மூலமாகவோ அல்லது மின்னணு முறையிலோ சமர்ப்பிக்கலாம்.

தவறான அல்லது தவறாக வழிநடத்தும் கோரிக்கை ஆதாரங்களைச் சமர்ப்பிப்பது அபராதங்களுக்கு வழிவகுக்கும்.

ஒப்பம்/–
திரு. மனிஷ் சந்தோஷ் புச்சாசியா
வேல்யூ மவுண்ட் லிக்விடேட் பிரைவேட் லிமிடெட்டின் IRP,
பதிவு எண்: IBBI/IPA-002/IP-N00487/2017-2018/11449
AFA எண்: AA2/U449/02/311226/204112, AFA காலாவதியாகும் தேதி: 31/12/2026

தேதி: 17.11.2026
இடம்: அகமதாபாத்

PUBLIC NOTICE

NOTICE OF VOLUNTARY SURRENDER OF SEBI REGISTRATION AS CATEGORY I MERCHANT BANKER

TO WHOMSOEVER IT MAY CONCERN

NOTICE IS HEREBY GIVEN that Munoth Financial Services Limited ("MFSL"), a Company registered under the Companies Act, 1956 with its registered office located at, Suite No.46 & 47, Munoth Centre, 343, Triplicane High Road, Triplicane, Chennai- 600005, India is in process of submitting application to Securities and Exchange Board of India for surrender of Category I Merchant Banker registration (Registration No. INM000003739) in terms of the SEBI (Merchant Bankers) Regulations, 1992.

We appreciate your attention to this matter.

Sincerely,
For MUNOTH FINANCIAL SERVICES LIMITED
Sd/-
JASWANT MUNOTH
COMPLIANCE OFFICER

Date : 18.11.2026
Place : Chennai

படிவம் எண். URC2

கம்பெனிகள் சட்டம், 2013ன் அத்தியாயம் XXIன் பகுதி Iன் கீழ் பதிவு செய்வது குறித்து அறிவிப்பு வழங்கும் விளம்பரம்

[கம்பெனிகள் சட்டம், 2013ன் பிரிவு 374(b) மற்றும் கம்பெனிகள் (பதிவு செய்ய அங்கீகரிக்கப்பட்ட) விதிகள், 2014ன் விதி 4(1)ன் படி]

1. கம்பெனிகள் சட்டம், 2013ன் பிரிவு 366ன் உட்பிரிவு (2)ன் படி, இதன் பின்னர் பதினைந்து நாட்களுக்குப் பிறகும் முப்பது நாட்கள் முடிவதற்கு முன்பும், மத்திய பதிவு மையத்தில் (CRC), இந்திய கார்ப்பரேட் விவகார நிறுவனம் (IICA), பிளாட் எண். 6,7,8, செக்டார் 5, IMT மானேசர், மாவட்டம் குருகிராம் (ஹரியானா), பின் குறியீடு122050 என்ற முகவரியில் உள்ள பதிவாளரிடம், கூட்டாண்மைச் சட்டம், 1932ன் கீழ் பதிவு செய்யப்பட்ட கூட்டாண்மை நிறுவனமான **M/s.வர்ஷா ஃபவுண்டேஷன்ஸ்** என்பதை, கம்பெனிகள் சட்டம், 2013ன் அத்தியாயம் XXIன் பகுதி Iன் கீழ், பங்குகளால் வரம்புக்குட்பட்ட கம்பெனியாக, மத்திய பதிவு மையம் (CRC), கார்ப்பரேட் விவகார அமைச்சகம் (MCA) அவர்களால் அங்கீகரிக்கப்பட்ட "**வர்ஷா ஃபவுண்டேஷன்ஸ் பிரைவேட் லிமிடெட்**" என்ற பெயரில் பதிவு செய்ய விண்ணப்பம் செய்ய உத்தேசிக்கப்பட்டுள்ளது என்று இதன் மூலம் அறிவிப்பு வழங்கப்படுகிறது.

2. முன்மொழியப்பட்ட கம்பெனியின் முக்கிய நோக்கங்கள் சிவில் கட்டுமானம், பணி ஒப்பந்தங்கள் தொழில் ஆகும்.

3. முன்மொழியப்பட்ட கம்பெனியின் வரைவு நிறுவன அமைப்பு விதிமுறைகள் (Memorandum) மற்றும் நிறுவன நடைமுறை விதிமுறைகள் (Articles of Association) ஆகியவற்றின் நகலை கீழ்க்கண்ட அலுவலகத்தில் பார்வையிடலாம்:

பிளாட் எண். 228, கதவு எண். 5/1221, 2வது தளம், 9வது தெரு, மேக்ஸ்வொர்த் நகர், சுண்ணாம்பு கொளத்தூர், சென்னை, காஞ்சிபுரம், தமிழ்நாடு – 600129

4. இந்த விண்ணப்பத்திற்கு ஆட்சேபனை தெரிவிக்கும் எந்தவொரு நபரும், **இந்த அறிவிப்பு வெளியிடப்பட்ட நாளிலிருந்து இருபத்தியொரு நாட்களுக்குள்,** மத்திய பதிவு மையத்தில் (CRC), இந்திய கார்ப்பரேட் விவகார நிறுவனம் (IICA), பிளாட் எண். 6,7,8, செக்டார் 5, IMT மானேசர், மாவட்டம் குருகிராம் (ஹரியானா), பின் குறியீடு122050 என்ற முகவரியில் உள்ள பதிவாளருக்கு, தனது ஆட்சேபனையை எழுத்து மூலம் தெரிவிக்கலாம் என்றும், அதன் நகல் ஒன்றை மேலே குறிப்பிட்ட முகவரியில் உள்ள கம்பெனியின் பதிவு அலுவலகத்திற்கும் அனுப்ப வேண்டும் என்றும் இதன் மூலம் அறிவிப்பு வழங்கப்படுகிறது.

நாள்: 16 நவம்பர் 2026

திரு.N.ஜனார்த்தன ரெட்டி பங்குதாரர்

திரு.N. ஹர்ஷ வர்தன் ரெட்டி பங்குதாரர்